

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.56/MP/2022

Subject : Petition under Section 63 and Section 79 of the Electricity Act, 2003 read with Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.

Petitioner : ReNew Wind Energy (AP 2) Private Limited (RWEPL).

Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.

Petition No.227/MP/2022 along with IA No. 55/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.

Petitioner : ReNew Wind Energy (AP 2) Private Limited (RWEPL) and Anr.

Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.

Date of Hearing : **20.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, RWEPL
Shri Girik Bhalla, Advocate, RWEPL
Ms. Priyanka Vyas, Advocate, RWEPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Ms Poorva Saigal, Advocate, HPPC
Shri Shubham Arya, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Ms. Anumeha Smiti, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC



Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Astha Jain, Advocate CTUIL
Shri Rishabh, Advocate CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioners prayed for an adjournment on the ground of being preoccupied with a part-heard matter before the Hon`ble Supreme Court. The said request was not opposed by the learned senior counsel & learned counsel for the Respondents and accordingly, the matters were adjourned by the Commission. However, the Commission observed that no further adjournment would be allowed in these matters.

2. The interim protection(s) granted in these matters vide Record of Proceedings for the hearings dated 21.3.2022 and 24.1.2023 will continue till the next date of hearing.
3. The Petitioner is directed to submit the information in terms of the RoP dated 9.11.2023 and 13.12.2023 in Petition No. 227/MP/2022.
4. The Petitions will be listed for final hearing on **19.4.2024 at 2.30 pm.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)